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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
O.A.No. 221 of 1997

..  
Date: 26-3-1997.

Between:

Bidyadara Dolai .. .. Applicant.

and

Workshop Personnel Officer  
Carriage Repair Shop,  
South Central Railways,  
Tirupathi. .. Respondents.

Counsel for the Applicant: Ms. Tantia Kranthi for  
Mrs. P.A.Kameswari.

Counsel for the Respondent: Sri K.Siva Reddy.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

HON'BLE SHRI B.S.JAI PARAMESHWARA, Member (J)

JUDGMENT:

(per Hon'ble Shri R. Ranga Rajan, Member (A)).

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Heard Ms. Tantia Kranthi for Mrs. P.A.Kameswari  
for the applicant and Sri K.Siva Reddy for the respondents.

The applicant submits that he is ITI Certificate  
holder in Carpentry. He applied for the post of apprentice  
Skilled Artisan under SC/ST Crash Programme in response to  
the Employment Notice No. 2/95. The Railway Recruitment

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Board had recommended his case to the Chief Personnel Officer, South Central Railway, Secunderabad to offer him appointment provided he is otherwise suitable in due course, by letter dated 21-5-1996 (Annexure I).

The Respondent No.2 in this O.A., had asked him to submit the latest caste certificate in the form enclosed as Annexure A-11 to O.A. The applicant submits that he was not able to get that certificate in that form as the concerned State Authorities are not willing to issue such certificate in that form.

This O.A., is filed for a direction to the respondents to permit the applicant to join <sup>the</sup> service basing on the certificate dated 26-6-1986 issued by the M.R.O., Kanchili under SC/ST Crash Programme. The applicant had submitted the caste certificate earlier dated June, 1986 as can be seen from Annexure A-6 to the O.A. If the respondents ask for the latest caste certificate, the applicant cannot insist to admit him into service on the basis of the old caste certificate. As number of complaints are coming in regard to the correctness of the caste certificates, the respondents are right in asking the applicant to file the latest Caste Certificate at the

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time of admission into service. As the applicant is not able to produce the certificate in the form prescribed by the Authorities in time due to reasons not attributable to him, it is justifiable to grant him some more time to get the caste certificate in the appropriate form. We, therefore, consider that 45 days' time from today will be sufficient to get that certificate. If such a certificate is received by the respondents within the stipulated time i.e., within 45 days from today then the applicant should be appointed as Carpenter as per his panel position initiated in response to the SC/ST Crash Programme, under the respondents, if there is a post available at that time. By the time he produces the certificate, if there is no vacant post to accommodate him immediately on production of the Caste Certificate as above, then he should be appointed in the next vacancy arising under the Respondents' Organisation.

With the above directions, the O.A., is disposed of at the admission stage itself. No costs.

B.S.JAI PARAMESHWARA  
Member (J)  
26.3.97

Date: 26-3-1997.

R.RANGARAJAN  
Member (A)

Note:

Registry to send a copy of this O.A., along with its enclosures and judgment to Respondents

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Copy to:

1. Workshop Personnel Officer, Carriage Repair Shop, South Central Railway, Tirupathi.
2. One copy to Mrs.P.A.Kameswari, Advocate, CAT, Hyderabad.
3. One copy to Mr.K.Siva Reddy, Addl.CGSC,CAT,Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One duplicate copy.

YLKR

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Typing

TYPED BY  
COMPARED BY

28/4/97 (S)  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 26/3/97

ORDER/JUDGEMENT  
R.A/C.P/M.A. No.

in  
O.A. No. 221/97

~~ADMITTED INTERIM DIRECTIONS ISSUED~~  
~~ALLOWED~~  
~~DISPOSED OF WITH DIRECTIONS~~  
~~DISMISSED~~  
~~DISMISSED AS WITHDRAWN~~  
~~ORDERED/REJECTED~~  
~~NO ORDER AS TO COSTS~~

YLKR

II COURT

